

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/MP/2026 along with IA Nos.13/2026, 36/2026 & (Dy. No.) 386/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Renew Urja Shachar Private Limited (RUSPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, RUSPL
Shri Girik Bhalla, Advocate, RUSPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. However, the learned Senior Counsel for the Petitioner submitted that the Petitioner has filed the IA (Diary) No. 386/2026 seeking amendment of the Petition and requested that the Amended Petition may be taken on record.

2. The learned counsel for the Respondent, CTUIL, while not opposing the said IA, sought liberty to file a short reply limited to the aspect raised in the proposed amendment within two days. Learned counsel further prayed for an early listing of the matter.

3. Considering the above, the Commission issued notice on the IA (Diary) No. 386/2026 and directed the Respondents to file their respective replies to the IA as well as the Amended Petition, if any, within a week with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter. The interim protection granted by the Hon'ble Delhi High Court vide order dated 7.1.2026 in WP (C) No. 19575 of 2025 will continue till the next date of hearing.

4. The Petition, along with IAs, will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

